

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30411/2018

(Arising out of impugned final judgment and order dated 12-09-2017 in WP No. 15542/2015 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

AMAR CHANDRA

Respondent(s)

IA No. 157960/2018 - CONDONATION OF DELAY IN FILING)

Date : 20-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. S.R. Singh, Sr. Adv.
Mr. RAjeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s)

Mr. Pawan Kishore Singh, Adv.
Ms. Madhusmita Bora, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the State seeking adjournment on the ground of personal difficulty, list the matter on 22.07.2022.

In the meantime, the parties are at liberty to file additional affidavit/documents, if any.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

